IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3410 of 2021

Chandan Kumar Rabidas ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ranjit Kumar, Advocate
For the State : Mr. V.S. Sahay, A.P.P.

02/25.03.2021 Heard Mr. Ranjit Kumar, learned counsel for the petitioner and Mr. V.S. Sahay, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Godda (Muffasil) P.S. Case No. 207/2020.

It has been alleged that the petitioner was suspected to have enticed away the daughter of the informant.

Subsequently the victim having been recovered had recorded her statement u/s 164 Cr.P.C. in which she has stated that she has eloped with the petitioner and had gone to Gujarat with the petitioner without any information to anyone. She has further stated that several other girls from her school as well as the teachers had gone to Gujarat.

The petitioner is in custody since 10.12.2020.

Regard being had to the statement of the victim recorded u/s 164 Cr.P.C., the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate Godda in connection with Godda (Muffasil) P.S. Case No. 207/2020.

(R. Mukhopadhyay, J.)

Alok/-